

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. No.225 of 1996

Present: Hon'ble Mr. D. Purkayastha, Judicial Member

BIMAL CHANDRA DAS

VS

1. Union of India, service through  
General Manager,  
South Eastern Railway,  
Garden Reach,  
Calcutta-43
2. The Divisional Railway Manager  
South Eastern Railway,  
P.O. Adra, Dist. Purulia
3. The Divisional Personnel Officer,  
South Eastern Railway, Adra Division  
P.O. Adra, Dist. Purulia  
..... Respondents

For the Applicant : Mr. K.C. Saha, counsel

For the Respondents : None

Heard on 3.4.1997

: :

Date of order: 3.4.1997

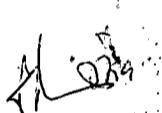
O R D E R

One Bimal Chandra Das, applicant a retired employee from the B.D.R. Rly. under supervision of S.E. Railway, Adra has approached this Tribunal for issue of a direction upon the respondents to release Rs.6897/- which was deducted as rent for occupying the B.D.R. Railway quarters and to pay interest @ 18% per annum on the DCRG dues. According to the applicant, he is entitled to get rent free quarter with effect from 1.7.67 ~~as per the terms and conditions laid down~~ in the letter of appointment dated 1.7.67. Accordingly, the applicant was allowed to occupy rent free quarters and no rent was deducted from his salary since July, 1967 to April, 1994 during his service period. After his retirement on superannuation his DCRG amount was withheld and the same was released after one year and 8 months after deducting an amount of Rs.6897/- towards rent. The applicant made representation to the Divisional Railway Manager, S.E. Railway but to no effect. So he has approached this Tribunal with the prayer mentioned above.

2. None appears on behalf of the Railway respondents. The Railway authorities did not file any reply to the application though

~~copy of the application~~ it was served upon the ~~applicant~~ <sup>desirably</sup>. The case was fixed for hearing today. None appears on behalf of the respondents.

3. In view of the aforesaid circumstances I find that it is a fit case to direct respondent No.2, the Divisional Railway Manager, S. E. Railway, P.O. Adra, Dist. Purulia to dispose of this application treating the same as a representation of the applicant with a speaking order within three months from the date of submission of representation by the applicant to respondent No.2. The applicant is also directed to file representation as ordered i.e., the copy of this application along with annexures to respondent No.2 within three weeks from today and on receipt of the representation the respondent No.2 shall dispose of the same with a reasoned order within three months, as mentioned above. If the applicant still remains aggrieved, he will be at liberty to approach this Tribunal again. Accordingly the application is disposed of without passing any order as to costs.

  
(D. Purkayastha)

MEMBER (J)

3.4.1997